

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/TT/2017

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Asset-I LILLO of 400 kV DC Baspa-Naptha-Jhakri transmission line and asset-II Karcham Wangtoo Abdullapur 400 kV DC quad transmission line

Date of Hearing : 24.5.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jaypee Powergrid Limited (JPL)

Respondents : U. P. Power Corporation Limited and 24 others

Parties present : Shri Vishal Gupta, Advocate, JPL

Record of Proceedings

Learned counsel for the petitioner submitted that the instant petition has been filed by Jaypee Powergrid Limited for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Asset-I LILLO of 400 kV DC Baspa-Naptha-Jhakri transmission line and Asset-II Karcham Wangtoo Abdullapur 400 kV DC quad transmission line under 2014 Tariff Regulations. The Commission vide order dated 7.5.2015 in Petition No. 37/TT/2011 has issued the final tariff for 2009-14 period for instant asset. All the details for true up of transmission tariff for 2009-14 period and determination of tariff for 2014-19 have been furnished in terms of 2009 Tariff Regulations and 2014 Tariff Regulations and as such the tariff may be allowed as prayed.

2. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents latest by 20.6.2018:-

- (a) Revised Auditor's Certificates showing break up of hard cost, IDC and IEDC in various heads of the elements i.e. (i) land, (ii) building and other civil works, (iii) sub-station, (iv) transmission lines and (v) PLCC.



- (b) Clarification regarding 'Final Apportioned IDC' of ₹ 296 lakh at per para 10(b)(vi) (Page 16) of the petition as it is not matching with the concerned sub-station equipment cost submitted in Petition No. 37/TT/2011 and in the present petition.
- (c) Clarify whether entire liability pertaining to IDC and IEDC, hard cost including initial spares, if any, has been discharged as on COD? If no, submit the year-wise details of discharging the same, among the sub-station and transmission line separately.
3. The Commission further directed the respondents to submit their reply by 9.7.2018 and the petitioner to file rejoinder, if any, by 23.7.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and no extension of time will be allowed.
4. The Commission directed to list the petition for final hearing on 21.8.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

